

on canalised agencies to the parties who have been found guilty of misuse of licences for specified periods;

- (ii) If the offence is considered to be of a grave nature, in addition to the departmental action as indicated in (i) above, the persons who misused the import licences, are prosecuted in a Court of Law.

The provisions of the Import and Exports (Control) Act and the orders issued thereunder are reviewed periodically to determine whether the penal provisions of the Act and the Orders issued thereunder are adequate or should be strengthened further.

The names of the firms or persons against whom action is taken after investigation, are published in the Weekly Bulletin of Industrial Licences Import Licences and Export Licences. Copies of this Bulletin are supplied to the Lok Sabha Secretariat.

Strike by State Bank Employees

5441. SHRI PURUSHOTTAM KAKODKAR:
SHRI K. LAKKAPPA:

Will the Minister of FINANCE be pleased to state:

(a) whether State Bank employees have decided to go on strike Circle-wise with immediate effect;

(b) if so, their demands and the point of difference between the management and the employees; and

(c) whether high officials of Reserve Bank of India have also decided to go on strike?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE, (SHRI-MATI SUSHILA ROHATGI): (a) and

(c) No, Sir.

(b) Does not arise.

Flights of Indian Airlines Overflowing Scheduled Touch-Down Stations

5442. SHRI RANABAHADUR SINGH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether any instances, where Indian Airlines flights have over-flown the scheduled touch-down stations due to there being only one or two passengers waiting there, have come to the notice of Government;

(b) if so, what steps have been taken to stop this practice; and

(c) what mechanism exists to check such lapses?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) No, Sir.

(b) and (c). Do not arise.

Agitation by All India Life Insurance Employees Federation

5443. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether a country wide agitation has been started by the All India Life Insurance Employees Federation on the question of Bonus, restoration of D.A. cut improved promotion policy and interest-free housing loans;

(b) if so, the reaction of Government thereto; and

(c) whether any attempt has been made by Government to have a negotiated settlement?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): (a) The Federation has given a call to its members for holding demonstrations etc., to press their demands, and demonstrations have been held at some centres.

(b) and (c). Bonus is already covered by a settlement with the employees, which extends up to 31st March 1973.

The dispute relating to Dearness Allowance turns on the interpretation of the relevant provisions in the settlement and by Government order, dated 28th December 1972, the question has been referred to the Industrial Tribunal at Bombay.

The question of referring the dispute relating to rules regarding promotion procedure to a National Industrial Tribunal is under consideration.

The LIC has informed the employees' unions that even at present housing loans are being granted to the employees at concessional rate of interest and it is not possible to reduce the rate further.

Judgment delivered by Constitution Bench of Supreme Court Re: Recommendations of Second Pay Commission

5444. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether the Constitution Bench of the Supreme Court has delivered a judgment in the month of February, 1973 to the effect that the recommendations of the Second Pay Commission are applicable from 1959;

(b) if so, its effect; and

(c) whether orders have been issued to this effect?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) to (c). A copy of the judgment has been received only recently. After examining the implications thereof, appropriate action would be taken in the matter.

Loans from Nationalised Banks to Small Businessmen and Peasants

5445. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state:

(a) what concrete steps have been taken to assure loans from various

Nationalised Banks to small businessmen and peasants;

(b) whether a Cell has been created in all the Banks to deal with this specific problem; and

(c) if not, what alternative arrangements have been made?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) The banks have formulated special schemes for this purpose and have, *inter alia*, taken the following steps:—

In scanning loan applications greater attention is being given to the nature of the endeavour than to the status of the party. Suitable changes in forms and procedures are being made. Banks have strengthened their developmental staff. The Credit Guarantee Corporation has launched schemes to provide credit guarantee cover for credit of this type. Some banks have started consultancy services and multi-service agencies to help small businessmen.

(b) Nationalised banks have generally established special cells or departments to handle matters relating to agriculture and other priority sectors.

(c) Does not arise.

Discontentment among the employees of R.B.I.

5446. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether there is growing discontentment among the employees of the Reserve Bank of India;

(b) if so, what are their demands; and

(c) steps taken by Government to have a negotiated settlement?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) to (c). The Reserve Bank of India has reported that the All India Reserve Bank of India Employees' Association has been agitating for the discontinuance